

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 100/1408/2016

New Delhi this the 15th day of November, 2016

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Surender, Driver, B. No. 26281, Sub. Pl. D,
Aged about 34 years,
S/o Shri Sajjan Kumar,
R/o. Village Thana Kalan, Tehsil Kharkhoda,
District-Sonepat,
Haryana.Applicant

(Argued by: Mr. Anil Mittal, Advocate)

Versus

Delhi Transport Corporation,
I.P. Estate,
New Delhi-110 02.
(through Chairman-Cum-Managing Director)Respondent

(Argued by: Mr. Manish Garg, Advocate)

ORDER (ORAL)

Hon'ble Mr. Justice M. S. Sullar, Member (J) :

Vide separate order of even date, rendered in main **Original Application (OA) No.100/434/2015 titled as Rajpal Vs. DTC**, the instant **OA** is also partly accepted in the same manner and in the same terms of decision dated 26.10.2016 passed in **OA No.100/2351/2015** titled as **Hari Om Singh Vs. DTC and Others** of this Tribunal. However, the parties are left to bear their own costs.

**(P.K. BASU)
MEMBER (A)**

Rakesh

**(JUSTICE M.S. SULLAR)
MEMBER (J)
15.11.2016**